

ITEM NO.17+43+44

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).14546/2022

(Arising out of impugned final judgment and order dated 05-08-2022 in WPC No. 11666/2022 passed by the High Court of Delhi at New Delhi)

S.HYMAVATHI & ORS.

Petitioner(s)

VERSUS

NATIONAL TESTING AGENCY & ANR.

Respondent(s)

(WITH IA No.118701/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.118703/2022-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

WITH

W.P.(C) No. 661/2022 (X)

(FOR ADMISSION and IA No.118613/2022-EX-PARTE STAY and IA No.118614/2022-EXEMPTION FROM FILING AFFIDAVIT)

W.P.(C) No. 669/2022 (X)

(FOR ADMISSION and I.R. and IA No.119891/2022- APPROPRIATE ORDERS/DIRECTIONS)

W.P.(C) No. 687/2022 (X)

(FOR ADMISSION and IA No.121711/2022-EXEMPTION FROM FILING O.T.)

Date : 26-08-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Mr. C.U. Singh, Sr. Adv.
Mr. Shoeb Alam, Sr. Adv.
Mr. Sumanth Nookala, AOR
Mr. G. Arudhra Rao, Adv.

Mr. Sanjay Parikh, Sr. Adv.
Mr. Shashank Singh, AOR
Mohd Asad Khan, Adv.
Mr Anupam Chaudhary, Adv.
Ms Yogyta Jhunjunwala, Adv.
Mr Ujjaval Sinha, Adv.
Mr Ashish Kumar Sinha, Adv.
Mr. Satwik Parikh, Adv.

Ms. Vanshaja Shukla, AOR
 Mr. Rishad Murtaza, Adv.
 Mr. Sajal Singhai, Adv.

For Respondent(s) Mr. Sonal Jain, AOR
 Mr. Arjun Mitra, Adv.
 Mr. Ishkaran Singh, Adv.
 Ms. Kajal Sharma, Adv.

Mr. Rupesh Kumar, Adv.
 Ms. Neelam Sharma, Adv.
 Ms. Pankhuri Shrivasta, Adv.
 Mr. Rajeev Sharma, Adv.

(applicants) Mr. R.C. Mishra, Sr. Adv.
 Mr. Ilin Saraswat, Adv.
 Ms. Rohini Wagh, adv.
 Mr. Ananya Mishra, adv.
 Mr. Mahendra Kumar, Adv.
 Ms. Ilma Saifi, Adv.
 For Rajnish Kumar Jha, AOR

**UPON hearing the counsel the Court made the following
 O R D E R**

SLP (C) No(s).14546/2022

- 1 Mr C U Singh, senior counsel appearing on behalf of the petitioners, seeks the permission of the Court to withdraw the Special Leave Petition in order to move the Division Bench of the High Court in appeal against the judgment of the Single Judge.
- 2 The Special Leave Petition is accordingly dismissed as withdrawn.

W.P.(C) No. 661/2022 and W.P.(C) No. 669/2022

- 1 Counsel appearing on behalf of the petitioners seek the permission of the Court to withdraw the petitions with liberty to approach the High Court under Article 226 of the Constitution.

2 The petitions are dismissed as withdrawn with liberty as prayed.

IA Nos 122566, 122567, 122568, 122928, 122930, 122931, 122937, 122942 and 122947 of 2022

1 Counsel appearing on behalf of the applicants seek the permission of the Court to withdraw the applications with liberty to approach the High Court under Article 226 of the Constitution.

2 The applications are dismissed as withdrawn with liberty as prayed.

W.P.(C) No. 687/2022

1 The petitioner has admittedly appeared and failed twice in the JEE (Advanced). The petition raises an issue of policy.

2 Hence, we are not inclined to entertain the petition under Article 32 of the Constitution. The petition is accordingly dismissed.

3 Pending application, if any, stands disposed of.

**(SANJAY KUMAR-I)
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)
COURT MASTER**